

**IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH 'B': NEW DELHI  
(Through Video Conferencing)**

**BEFORE,  
SHRI SUDHANSHU SRIVASTAVA, JUDICIAL MEMBER  
AND  
SHRI PRASHANT MAHARISHI, ACCOUNTANT MEMBER**

**I.T.A No.2603/Del/2018  
(ASSESSMENT YEAR 2014-15)**

Devender Kumar Jain 2396, Chatta Shahji, Chawri Bazar, Delhi- 110 006  PAN-AAGPJ 8305D  <b>(Appellant)</b>	Vs.	Asst. CIT, Circle-47(1), New Delhi     <b>(Respondent)</b>
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Appellant By	<b>Sh. Rajiv Jain, CA</b>
Respondent by	<b>Sh. Mahesh Thakur, Sr. DR</b>
Date of Hearing	<b>20.04.2021</b>
Date of Pronouncement	<b>20.04.2021</b>

**ORDER**

**PER PRASHANT MAHARISHI, AM:**

This appeal is preferred by the assessee against order dated 23.01.2018 passed by the Learned Commissioner of Income Tax (Appeals)-16, New Delhi {CIT(A)} for Assessment Year 2014-15.

2.0 The Ld. Authorized Representative (AR) submits that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under The Direct Tax Vivad se Vishwas Act, 2020. It has been stated that the necessary declaration in accordance with Section 4 of The Direct Tax Vivad se Vishwas Act, 2020 has been filed by the assessee and that Form-III has also been received.

3.0 Considering the aforesaid situation, the captioned appeal is consigned to the records and treated as dismissed.

4.0 In view of the aforesaid, the appeal is consigned to the records and, for statistical purposes, is treated as dismissed.

Above decision was announced on conclusion of Virtual Hearing on 20<sup>th</sup> April, 2021.

Sd/-  
**(SUDHANSHU SRIVASTAVA)**  
**JUDICIAL MEMBER**

Dated: 20/04/2021  
PK/Ps

Sd/-  
**(PRASHANT MAHARISHI)**  
**ACCOUNTANT MEMBER**

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1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR  
ITAT NEW DELHI